

(c) the time by which both the units are likely to start functioning; and

(d) the total loss suffered during 1993-94 and 1994-95?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). The three important milestones in the commencement of operations of a nuclear power station are :

- (i) *Attainment of criticality*, after completion of construction and commissioning activities.
- (ii) *Synchronisation to the Grid*, after completion of low power physics experiments.
- (iii) *Commencement of commercial operation*, after the power level is gradually raised and the operating systems are fully tested.

The second unit of Kakrapar Atomic Power Station (KAPS) attained criticality in January 1995 and was synchronised to the grid in March 1995.

(c) While Unit-1 of KAPS started commercial production in May 1993, Unit-2 is expected to commence commercial production by July 1995.

(d) During 1993-94, Unit-1 of KAPS registered a profit of about Rs. 2.42 crores. During 1994-95 upto end February 1995, this Unit has incurred a provisional loss of Rs. 137.00 crores.

#### Defence Personnel killed in Operation

2432. SHRI P. KUMARASAMY : Will the PRIME MINISTER be pleased to state :

(a) whether some defence personnel have been killed in the operation against militants during the past six months;

(b) if so, whether the families of the victims are given monetary and other benefits as admissible during war;

(c) if not, whether the Government propose to extend such facilities to the families of the victims; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) Yes, Sir.

(b) Casualties occurring during Counter Insurgency operations are treated as battle casualties and the victims/next of kins are entitled to liberalised pensionary awards as also some other benefits declared by the Government of India including benefit of compassionate employment at par with war casualties.

(c) and (d). Questions do not arise in view of the reply to part (b) above.

#### Anti-Plague Vaccine

2433. SHRI SHRAVAN KUMAR PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government had imported anti-plague vaccine from Russia;

(b) if so, the details thereof;

(c) whether these vaccines were tested for efficacy in the country;

(d) the outcome thereof; and

(e) the manner in which these vaccines were utilised?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). 10 ampoules of live attenuated vaccine were imported from Russia.

(c) to (e). These samples were analysed at Haffkine Institute, Bombay, and National Institute of Communicable Disease (NICD), Delhi. Some samples were retained with World Health Organisation (WHO), South East Asia Regional Office (SEARO) at New Delhi, for future reference and collaborative studies.

#### Neo Natal Centres

2434. SHRI MULLAPPALLY RAMCHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether any other Government Hospital in the capital has a Neo Natal Centre of the kind as in All India Institute of Medical Sciences;

(b) whether Government propose to improve or make addition to the Neo Natal Centre at AIIMS;

(c) if so, the details thereof, and

(d) the allocation made for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) to (d). Creation of 8 bedded Neo Natal Intensive Care Unit for extramural new born babies has been recommended. The allocation of funds is yet to be made.

#### Foreign Investment

2435. SHRI SULTAN SALAHUDDIN OWAISI : Will the PRIME MINISTER be pleased to state :

(a) whether the Prime Minister has cautioned against excess foreign investment in the country;

(b) if so, whether he has stated that Foreign Investment was coming in a torrent but there were limits to such investment;

(c) if so, whether any concrete decision has been taken by the Government thereon; and

(d) the extent to which the government are agreeable for Foreign Investment limit in India?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI) : (a) to (d), while inaugurating the 67th annual session of FICCI, the Prime Minister had underlined the need for a holistic, multi-dimensional approach to the economic reforms programme so as to enable the emergence of a consensus and the prioritisation of its direction and content. The enhancement of investment and a more rapid pace of technology upgradation with emphasis on R and D, has been visualised in the context of building a sound foundation for rapid economic development and without compromising on issues of national concern. The review of the economic policy, including the foreign investment policy, is a continuing process.

[Translation]

#### Multinational Companies

2436. SHRI KHELAN RAM JANGDE : Will the PRIME MINISTER be pleased to state:

(a) the number of multinational companies against whose functioning investigation has been made by

Director General, Investigation and Registration alongwith the number of those companies against whom action has been recommended, year-wise;

(b) whether the cases of those companies against who action has been recommended are still pending before the M.R.T.P. Commission;

(c) if so, the details of the cases pending and the cases disposed of separately during the last three years; and

(d) the steps being taken by the Government to stop the mala functioning of these companies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) to (c). Cases of 14 such companies were investigated by the Director General of Investigation and Registration during the last three years. The details are given in the enclosed Statement.

(d) Amendments to Companies Act and MRTP Act are under consideration of Government.

#### STATEMENT

*Statement of Preliminary Investigation Reports/Applications Pertaining to Multi-National Companies Filed by Director General (Investigation and Registration) During Last Three Years*

S. No.	Year	RTP/UTP No.	Name of the Company	Date of filling PIR/Application u/s 10 (a) (iii)	Remarks
1	2	3	4	5	6
1.	1992	MTP-1/92	M/s Peico Electronics and Electricals Ltd.	PIR 4.8.1992	Disposed of
2.	1992	RTP-80/92	M/s Hindustan Lever Limited	PIR 16.10.1992	Enquiry is pending
3.	1992	RTP-88/92	M/s Brook Bond India Limited	PIR 15.1.1993	Disposed of
4.	1992	UTP-117/1992	M/s Lipton India Limited	PIR 24.2.1993	Disposed of
5.	1993		M/s Peico Electronics and Electricals Ltd.	PIR 24.2.1994	Disposed of
6.	1993	RTP-18/1993	M/s Hindustan Lever Limited	Application	Enquiry is pending
7.	1993	RTP-45/1993	M/s Hindustan Lever Limited and M/s Tata Oil Mills Co. Ltd.	Application	Listed for further directions
8.	1993	MTP-1/1993	M/s Hindustan Lever Limited and M/s Tata Oil Mills Co. Ltd.	Application	Listed for further directions
9.	1994	RTP-22/1994	M/s Hindustan Lever Limited	PIR 28.11.1994	Enquiry is pending
10.	1994	RTP-23/1994	M/s Colgate Palmolive India Limited	PIR 20.12.1994	Enquiry is pending
11.	1994	RTP-24/1994	M/s Ponds India Ltd.	PIR 7.12.1994	Enquiry is pending
12.	1994	RTP-48/1994	M/s Brook Bond Lipton Limited	PIR 16.1.1995	PIR under consideration
13.	1994	RTP-26/1994	M/s Coca Cola Company	Application	Enquiry is pending
14.	1994	RTP-58/1994	M/s Pepsi Co./Pepsi Foods Pvt. Ltd.	Application	Enquiry is pending